Complaints of financial corruption

215. SHRI JAVED ALI KHAN: Will the Minister of FINANCE be pleased to state:

(a) whether complaints of financial corruption of ₹ 250/- crores in Kerala Infrastructure Investment Fund Board and misconduct by former Chairperson, IRDAI has been received;

(b) if so, the details thereof complaint-wise;

(c) whether any inquiry has been initiated and responsibility has been fixed in this regard;

(d) if so, the details of inquiry initiated and action taken to fix responsibility in this regard; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) As informed by Enforcement Directorate (ED), they have received a complaint against the Kerala Infrastructure Investment Fund Board (KIIFB) and its Chief Executive Officer (CEO) alleging that KIIFB had parked ₹ 250 crores with Yes Bank.

(c) to (e) Enforcement Directorate has also informed that enquiries in the matter have been initiated and any disclosure in the matter at this stage can impact the process.

Transfer policy of IRDAI

216. SHRI JAVED ALI KHAN: Will the Minister of FINANCE be pleased to state:

(a) whether IRDAI has issued any transfer policy as Regulation 80 under schedule VII of IRDAI staff regulations, 2016;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether above policy has been complied upon by IRDAI to curb corruption in IRDAI;

(d) if so, the details thereof for the year 2018, 2019 and 2020 till date; and

(e) if not, the reasons therefor?